

IN THE COURT OF JUDICIAL MAGISTRATE No. V, MADURAI

Present: Thiru.S.Muthuraman B.A.,B.L.,

Judicial Magistrate No.V, Madurai(i/c)

Tuesday 2nd day of February 2021

Crmp.No.608/2021

Murugesan @ Murugan,

S/o.Arumugam Pillai

.... Petitioner/Accused

Vs

State rep. by Inspector of police,

Karimedu Police Station,

Crime No.1903/2020

U/sec. 294(b), 324, 307, 506(2) IPC

... Respondent/Complainant

For petitioner/accused: Tr.A.Veerakathiresan,Advocate

For Respondent/Complainant: Mrs.R.Thilagarani,Grade II Assistant Public Prosecutor

02.02.2021

Order

Records perused. The alleged offence are exclusively triable by sessions court. No specific grounds are pleaded or argued by the accused. At this stage this application is not maintainable. In the result, this application is dismissed.

Dictated by me to the Steno-typist and typed by her in computer directly and corrected and pronounced by me in open court on this 2nd day of February 2021.

(Sd-S.Muthuraman)
Judicial Magistrate No. V,
Madurai.(i/c)